

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1472 OF 2019 IN
DFR NO. 2239 OF 2019**

Dated: 19th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Ponni Sugars (Erode) Limited Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Anr..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Adishree Chakroborty
Counsel for the Respondent (s) :

ORDER

IA No. 1472 of 2019 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

DFR NO. 2239 OF 2019

List the matter on **21.08.2019**, subject to curing the defects.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/vt